

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6.

IA-1339(MB)2024 IN
C.P. (IB)/506(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.03.2024

NAME OF THE PARTIES: Shirpur Gold Refinery Limited
Vs.
Balmukh Goldjewel & Multitrading Pvt. Ltd.

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-1339(MB)2024

1. Mr. Raturaj V. Bankar, Ld. Counsel for the Applicant present. None present for the Respondent.
2. The present Application is filed by the Applicant/Liquidator under Section 60(5) of the Code, 2016 r/w Rule 11 of NCLT, 2016 to take on record the First Progress report of liquidation process. The same is taken on record. IA-1339/2024 is **allowed** to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)